

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 01.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/27/95/AMR/2024		95 of IBC	M/s Siemens Financial Services Private Limited Vs Shri Dharmana Krishna Chaitanya & Dharmana Health Care LLP

**ORDER**

**Present:**

Mr. G.P.Yashvardhan, Ld. Counsel for the Financial Creditor

Mr. Gowtham Polanki, Ld. Counsel for the Respondent

This is a petition filed under Section 95 of Insolvency & Bankruptcy Code, 2016 (I&B Code, 2016) by the Financial Creditor. We have heard Learned Counsel for the Financial Creditor and perused the record.

Mr. Kantipudi Venkata Raju, having IBBI Registration No. **IBBI/IPA-002/IP-N01125/2021-22/13675**, email: [kantipudiven@gmail.com](mailto:kantipudiven@gmail.com), Mobile: 9848835882 is hereby appointed as Resolution Professional in this matter. As per the IBBI website his AFA is valid upto 30.06.2025. The RP is directed to submit his report under Section 99 of IBC within 10 days.

Interim Moratorium commences from the date of filing of the Petition under Section 95 of I&B Code, 2016.

The Financial Creditor is directed to pay a sum of Rs.50,000/- (Rupees Fifty Thousand only) to the Resolution Professional to meet out the initial expenses to perform the functions assigned to him. This shall be subject to adjustment by COC as accounted for by RP.

For filing report of the RP, list the matter on 03.09.2024.

Sd/-

**SANJAY PURI  
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**